

No. R(J) 73/2021

High Court of Karnataka
Bengaluru

Date: 16/07/2021

CIRCULAR

The Hon'ble Division Bench headed by Hon'ble The Chief Justice vide orders dated 30.06.2021 and 12.07.2021 respectively in Writ Petition No.7338 of 2020 (GM-RES-PIL) (SUO-MOTO) has issued certain directions. **Relevant Paragraphs 8 to 12 of the order dated 30.06.2021 reads as under;**

"8. The learned counsel appearing for Bengaluru Electricity Supply Company Limited states that hard copies of appeals/petitions/applications filed in the High Court will be accepted at the office address provided by him and soft copies will be accepted through email ID provided by him. The address and email-ID are as under:

Deputy General Manager-DGM Legal
Legal Section, BESCO Corporate Office
K.R.Circle
Bangalore-560 001
Mobile No.94498 77555
Email ID:legalsectionbescom@gmail.com

9. The learned counsel appearing for Karnataka Industrial Area Development Board states that copies in the physical form of appeals/petitions/applications filed in the High Court will be accepted at the address given by him. He states that there are two e-mail IDs created for accepting the service of soft copies of the cases filed in the High Court. The address of email-IDs are as under:

Legal Adviser - KIADB, Head Office, 4th floor
Khanija Bhavan, Race Course Road
Bangalore - 560 001
Email ID :la@kiadb.in

Legal Officer - KIADB, Head Office, 5th Floor
Khanija Bhavan, Race Course Road
Bangalore - 560 001
Email ID :lawofficer@kiadb.in

10. The learned counsel appearing for the Bruhat Bengaluru Mahanagara Palike (BBMP) states that it will take some time for BBMP to make a provision for accepting soft copies. However, he states that copies of the cases filed in the physical form will be accepted at the following address:

Office of the head of the Legal Cell
Bruhat Bengaluru Mahanagara Palike
N R Square
Bengaluru

11. We, therefore, direct that :

- (i) In all the appeals/petitions/applications filed in the High Court, where the Bengaluru Electricity Supply Company Limited, Karnataka Industrial Area Development Board and BBMP are parties or where their officers are made parties in their official capacity, it will be open for the members of the Bar and parties in person to serve copies of the cases filed in the High Court in the physical form at the address mentioned above in paragraph 8 and/or soft copies at the email-IDs mentioned above;
- (ii) However, copies shall be served in the physical form or in the soft form along with a covering letter of the advocate and/or party in person stating FR number or case number of the case. If service is effected in the above manner by providing either FR number or case number, the concerned authorities shall ensure that their respective advocates appear before the Court and as when the cases are listed before the Court;
- (iii) Bengaluru Electricity Supply Company Limited, Karnataka Industrial Area Development Board and BBMP shall ensure that if the service of the copies of appeals/petitions/applications is made in the aforesaid manner, the cases will be immediately entrusted to the panel advocate/standing counsel so that the authorities or the officers who are made parties in their official capacity, can immediately appear before the Court through the panel advocate/standing counsel;

- (iv) We make it clear that the service of hard copies or soft copies shall be made only during the office working hours of the aforesaid corporations; and
- (v) We also make it clear that the Corporations are bound to appear before the Court provided service is effected 48 hours in advance (excluding holidays).

12. We propose to pass similar orders in relation to other Public Sector Corporations. We request the counsel representing the other Public Sector Corporations to provide the necessary details to the learned Additional Advocate General so that, compilation of data be placed before the Court”.

Further paragraphs 1 & 2 of the order dated 12.07.2021

reads as under;

“1. The learned counsel appearing for the Karnataka State Industrial and Infrastructure Development Corporation Limited (KSIIDC) has filed a memo dated 15th June 2021 stating that hard copies of notices/petitions/applications/appeals filed in the High Court will be accepted at the office address provided by him and soft copies will be accepted through email id provided by him. The address and email id are as under:

Assistant General Manager
(Recovery)/Nodal Officer
Khanija Bahvan, 4th Floor
East Wing, 49, Race Course Road
Bengaluru - 560 001.
Dedicated official email id: legal@ksiidc.com

2. We, therefore, direct that in all the appeals/petitions/applications filed in the High Court, where KSIIDC is a party or where the officers of KSIIDC have been made as parties in their official capacity, it will be open for the members of bar and the parties in person to serve copies of the cases filed in the High Court in the physical form at the address mentioned above and to serve soft copies at the email id mentioned above. However, copies of the same shall be served in the physical form or in the soft form along with a covering letter of the learned counsel and/or the party appearing in person stating FR number or the case number. If

service is effected in the above manner by providing either FR number or case number, KSIIDC shall ensure that its advocate appears before the Court as and when the cases are listed before the Court. We make it clear that service of hard copies or soft copies shall be made only during the office working hours of KSIIDC. We also make it clear that KSIIDC shall be bound to appear before the Court provided service is effected 48 hours in advance (excluding general holidays)".

Therefore, the Officers and Officials working in the Scrutiny Branches and Pending Branches are hereby directed to verify whether the copy of the petitions/appeals/applications are served on otherside in the physical form or in the soft form before listing the cases. Any lapse in this regard shall be viewed seriously.

BY ORDER OF THE HON'BLE COURT

Sd/-

**(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)**

To:

1. The Addl. Registrar General, High Court of Karnataka, Benches at Dharwad and Kalaburagi
2. The Central Project Co-ordinator, with a request to web-host the circular.
3. P.S. to Hon'ble the Chief Justice.
4. All the Private Secretaries to Hon'ble Judges.
5. All the PAs to Registrars with instructions to bring to the notice of the concerned Registrars about the circular.
6. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.
7. The President, Advocates' Association, Bengaluru.
8. The President, Advocates' Association, High Court of Karnataka, Dharwad/Kalaburagi Bench.
9. Office of the Advocate General in Karnataka, Bengaluru.
10. Office of the Advocate General, High Court of Karnataka Dharwad/Kalaburagi Bench.
11. The President, Women Federation of Lawyers, Bengaluru
12. P.A. to Registrar (Judicial), with a request to circulate the same to all the Court Officers and Asst. Court Officers of this officers of this office.
13. Group 'A' Officers working on judicial side.
14. All the Section Officers, working on judicial side, with a direction to circulate the same to the Staff working under their control.